

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UASTARRED QUESTION NO. 3907
TO BE ANSWERED ON 06.04.2023

Cutting of trees for developmental projects

3907. SHRI NARAIN DASS GUPTA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of developmental projects for which Government has received requests from States to cut trees from financial year 2017-18 to December, 2022;
- (b) whether all such requests received have been accepted;
- (c) the details of proposals which have not been approved;
- (d) whether the States asking for the permission to cut the trees have also submitted the plans for compensatory plantation; and
- (e) if so, whether Government monitors them and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (e) The permission for tree felling is accorded by the respective State Governments/ Union Territory Administrations under the provisions of various Acts, Rules, Guidelines and the directions of Hon'ble Courts. However, as per the provisions of Forest (Conservation) Act, 1980, the prior approval of the Central Government is required for using forest land for non-forestry purposes. Whenever such approval is accorded, conditions for Compensatory Afforestation, Net Present Value (NPV), Soil and Moisture Conservation works, Catchment Area Treatment (CAT) Plan and Wildlife Management Plan etc. are stipulated as per norms, on case to case basis. It is the responsibility of the concerned State Government /UT administration to ensure the compliance of the conditions imposed by the Central Government, which is monitored from time to time.
